

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No.101
(IB)-354(PB)/2022

IN THE MATTER OF:

Bank of Baroda Petitioner/Applicant
v.
Shri Nath Resedenci Pvt Ltd Corporate Respondent
Guarantor Of M/S. Niil Infrastructure Private
Limited Principal Borrower

Order Under Section 7 of Insolvency & Bankruptcy Code, 2016 in Liq.

Order delivered on 21.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Liquidator : Appearance not marked

ORDER

New IA-2613/2024

This is the Preliminary Report filed by the Liquidator, the same is taken on record, subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

We direct the Liquidator to give full details of all the amounts that have been realized so far and distributed from the date on which the liquidation order was passed. The same should be captured in a chart form so as to enable us to update our data on the liquidation proceedings. This progress report and a chart as mentioned above should also be circulated to other Insolvency Professionals so that they follow a uniform and standard form of presentation of amounts realized under liquidation proceedings.

Copy of this order be also sent to IBBI for appropriate action at their end.

Accordingly, the New IA-2613/2024 stands disposed of.

New IA-2656/2024

This is the List of Stakeholder filed by the Liquidator, the same is taken on record, subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

Accordingly, the New IA-2656/2024 stands disposed of.

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**(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)**

-sd-

**(ASHOK KUMAR BHARDWAJ)
MEMBER (JUDICIAL)**

Vinod Arora – 21.05.2024